



GRIDCO LIMITED

(A Govt. of Odisha Undertaking)
(Formerly Grid Corporation of Orissa Limited)
Regd. Office: Janpath, Bhubaneswar-751022
CIN:U40109OR1995SGC003960

Ref: GRIDCO/257/2024-SGM(TRADING)/

476

Date: 03/04/2025

To

The Secretary,
Central Electricity Regulatory Commission,
7th Floor, World Trade Centre,
Tower B, Naurojinagar, New Delhi-110029
Email: secy@cercind.gov.in, shilpa@cercind.gov.in

Sub- Views of GRIDCO on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

Ref: CERC Public Notice No. L-1/250/2019/CERC Dt.03.03.2025

Sir,

With reference to the subject cited above and letter under ref., please find enclosed herewith the views/comments of GRIDCO on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 which may please be considered for finalization of the Regulation at your end.

This for your kind information and necessary action.

Yours faithfully

03/04/2025
CGM (PP)

Views of GRIDCO on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025:

CERC has published the “Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 inviting comments/views from the stakeholders:

7. Amendment to Regulation 19.2 of the Principal Regulations: :

The Proviso to Regulation 19.2 of the Principal Regulation shall be substituted as under:

“Provided that such additional GNA quantum to be added in each of the next three financial years shall be applicable from a specified date(s) of the respective financial year subject to a maximum four dates for a year”:

Comments:

1. It is to submit that the proposed new proviso to allow STUs to apply for additional GNA from different specified dates subject to a maximum four dates for a year is a welcome step.
2. However, when the beneficiaries within a State apply for GNA to STU from a particular date, they do so considering the COD of an upcoming ISTS generating station with which the beneficiary has executed a PPA.
3. It is to submit that COD of such generating stations get delayed many a times and the beneficiary is unable to avail the required power from such a generator as per provided timeline.
4. In such a scenario, even though the beneficiary has not been able to avail power from generator, it has to bear the additional transmission charges due to the additional GNA availed by the beneficiary.
5. It is to submit that a provision should be included in the above Regulation or a new Regulation should be framed wherein such delays in expected COD (based on the information provided by the Generator) of Generating station resulting in additional transmission charges to beneficiaries is addressed.

6. It is to submit that if there is a delay on account of the Generator, then transmission charges therein should be billed to the Generator.